

DIVISION BENCH

ITEM NO. 144

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.52/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 22nd May, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S. DIVYANAND SPIRITUAL TRUST V/S DIVYANAND SPRITUAL FOUNDATION & ORS.
UNDER SECTION	241(1) OF COMPANIES ACT, 2013 R/W RULE 11 OF NCLT RULES, 2016

COUNSEL APPEARED THROUGH PHYSICAL HEARING:

Sh. Saurabh Srivastava, PCS : *For the Petitioners*
Sh. Ambrish Singh Yadav, Adv. : *For the Res. No.1*
Sh. Udai Chandani with Sh. Anubhav Pandey, Advs. : *For the Res. No.3*
NONE : *For the Res. No.2*

ORDER

Ld. Counsels for the parties present.

- 1.** As per the previous order dated 15.05.2023, it was stated on behalf of the Ld. Counsel representing the respondents that this matter has become infructuous as they have not so far convened the EGM. The matter was adjourned on the request of Ld. Counsel representing the petitioners to get the instructions from the petitioners.
- 2.** Ld. PCS representing the petitioners states that he has instructions from the petitioners to withdraw the present petition as having become infructuous.
- 3.** In view of the same, the present petition is dismissed as having become infructuous. Ordered accordingly and the petition is disposed off.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

22nd May, 2023

*Kavya Prakash Srivastava
(Stenographer)*